

Department of Justice
Desk Side

Frequently asked Questions

Question: What does the Department of Justice do on complaints received against Judges of the Supreme Court of India and the High Courts?

Answer:The complaints received by this Department are forwarded in original to the Supreme Court and concerned High Courts for appropriate action. These complaints are being handled by them as per the 'in house mechanism'. As per this mechanism the Chief Justice of India is competent to receive complaints against the conduct of Judges of the Supreme Court and Chief Justices of High Courts. Similarly the complaints against Judges of the High Courts are being looked into by the Chief Justice of the concerned High Courts. The Central Government do not maintain records of such complaints or the action taken thereof.

Question: How the High Court Bench (s) are established?

Answer :In accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P.(C) No. 379 of 2000, Bench(es) of the High Court are established after due consideration of a complete proposal from the State Government, which is to provide infrastructure and meet the expenditure, along with the consent of the Chief Justice of the concerned High Court, which is required to look after the day to day administration of the High Court and its Bench. The proposal should also have the consent of the Governor of the concerned State Government.
